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Andhra Pradesh Farmers Management Of Irrigation Systems (Amendment) Act, 2010

7 of 2010

[18 March 2010]

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A BILL FURTHER TO AMEND THE ANDHRA PRADESTARMERS MANAGEMENT OF IRRIGATIONS SYSTEMS ACT, 1997. Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty first Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act, may be called the Andhra Pradesh Farmers Management of Irrigation Systems (Amendment) Act, 2010.
- (2) It shall be deemed to have come into force on the 30th January, 2010.

2. Extension Of Term Of Management Committee Of Fanners Organization :-

Notwithstanding anything contained in the Andhra Pradesh Farmers Manage ment of Irrigation Systems Act, 1997 and all rules made thereunder, the term of office of a Member or President, or Vice-President or Chairman or Vice-Chairman of the Managing Committee of the Farmers Organizations, who completes their term prior to 31st January, 2011, shall continue till 31st January, 2011

or till the Elections are conducted. Whichever is earlier, if he is not recalled or removed or disqualified under the provisions of the Act.

3. Repeal Of Ordinance 1 Of 2010 :-

The Andhra Pradesh Farmers Management of Irrigation Systems (Amendment) Ordinance is hereby repealed.